

11.10.95 Hon. Mr. Justice B. C. Saxena, V. C.
Hon. Mr. D. S. Baweja, A. M.

When the Case was Called out, no one responded on behalf of the applicant. We have heard Sri Rakesh Tiwari, learned Counsel for the respondents. In the Counter-affidavit it has been indicated that a duplicate demand draft dated 18.3.94 was prepared and was sent to the University in March, 1994, under letter No. 23(65)88. A copy of the duplicate demand draft has been annexed with the Counter as Annexure-CA-1. It has been indicated that the original demand draft dated 2.5.89 was lost in transit and therefore the duplicate is being sent.

The applicant had filed OA No. 1753/93 seeking a direction to the respondents to No. 243 to make payment of balance of Fellowship awarded to the applicant in the year 1987-88 for doing ~~B.A.~~ Ph.D and all Contingency award for second year and third year by issue of duplicate demand draft for the amount of Rs. 17,556/- which was stated to have been lost during transit. The OA was disposed of with a direction to the respondents to dispose of the representation dated 29.6.93. By the said representation the applicant had requested the payment of the second year to be made at an early date. In view of the facts indicated in the Counter to which no rejoinder has been filed. The learned Counsel for the respondents however stated that he has ^{been} served with the copy of the rejoinder, but it has not been filed. In view of the above facts, the ~~of~~ Contempt application calls for no further orders. It is accordingly dismissed. The notices issued to the respondents are discharged.

[Signature]
A. M.

[Signature]
V. C.

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